

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 480 of 2020**

**In the matter of:**

**Jaypee Aman Owners Welfare Association**

**...Appellant**

**Vs.**

**NBCC (India) Ltd & Ors.**

**...Respondents**

**Present:**

**Appellant: Mr. P. Nagesh and Mr. Hareshal Kumar, Advocates for Appellant.**

**Respondents: Mr. Prateek Kumar, Mr. Siddharth Srivastava, Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for Respondent.  
Mr. Bishwajit Dubey and Mr. Aditya Marwah, for IDBI Bank Ltd.  
Mr. Sumant Batra, for IRP.**

**ORDER**

**15.05.2020:** Issue notice upon Respondents through speed post. Requisites along with process fee be filed within one week from today. If e-mail addresses are provided by the Appellant, notices may be sent through the mode of e-mail also.

At this stage notice on behalf of the Respondent No. 2 is accepted by Mr. Sumant Batra, learned Counsel. No further notice need be served on Respondent No. 2. He may file Reply alongwith Vakalatnama within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal alongwith Company Appeal (AT) Insolvency No. 475 of 2020 for admission 'after Notice' on **19<sup>th</sup> June, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*ha/md*

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